



Government of Jammu and Kashmir
Finance Department

Civil Secretariat, Jammu.

Notification

Jammu, the 5th February, 2018

SRO 70.- In exercise of the powers conferred by sub-section (1) of section 3 of the Jammu & Kashmir Levy of Tolls Act, Smvt. 1995 (Act No. VIII of 1995), and in supersession of all previous notifications and orders issued on the subject, the Government hereby direct that the Toll on vehicles of various types and goods shall be levied at the Toll Stations at the rates specified in **Annexure 'A', 'B' and 'C'** to this notification .

This notification shall come in force w.e.f 6th February 2018.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS

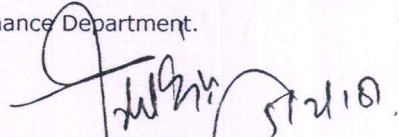
Principal Secretary to Government
Finance Department

Dated: 05 -02-2018

No. ET/Exemp/180/2016

Copy to the:-

1. All Financial Commissioners.
2. Principal Resident Commissioner, J&K Government, New Delhi.
3. Principal Secretary to Hon'ble Governor.
4. All Principal Secretaries to Government.
5. Principal Secretary to Hon'ble Chief Minister.
6. All Commissioner/Secretaries to Government.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K, Srinagar
9. Commissioner, Commercial Taxes, J&K Srinagar.
10. Pvt. Secretary to Hon'ble Finance Minister.
11. Pvt. Secretary to Hon'ble Minister of State for Finance.
12. President Kashmir Chamber of Commerce & Industry, Kashmir.
13. President Federation of Industry, Kashmir.
14. President Chamber of Commerce & Industry, Jammu.
15. President Industries Association Bari Brahmana/Samba.
16. President Tax Bar Association, Jammu/Srinagar.
17. General Manager, Government Press Jammu/Kashmir.
18. Private Secretary to Principal Secretary to Government, Finance Department.
19. Government Order file/Stock file/Incharge website.


(Dr. Aadil Fareed)

Under Secretary to Government

